



# PUNJAB & HARYANA HIGH COURT BAR ASSOCIATION (REGD.)

PUNJAB & HARYANA HIGH COURT, SECTOR-1, CHANDIGARH-160001 (INDIA)

Ref. No. 3107/2023 HcBA

Dated 25/9/2023

To

Hon'ble Chief Minister  
Punjab

**Subject:-** Seeking suspension of SSP, Shri Muktsar Sahib and taking strong action against the erring police officials for meting inhumane and torturous attack on a lawyer in police custody.

Respected Sir,

An Emergent Meeting of the Executive Committee, Punjab and Haryana High Court, Bar Association, Chandigarh has been convened on 25.09.2023, in which the Executive Committee of the Punjab and Haryana High Court Bar Association, Chandigarh strongly condemns the torturous, inhumane and barbarous acts committed by the erring police officials on [REDACTED] Advocate, practicing at Sri Muktsar Sahib, by the Sri Muktsar Sahib police.

It is not out of place to mention here that inspite of the fact that the Ld. CJM, Muktsar Sahib has ordered registration of the FIR against the erring police official, the SHO, Police Station, Sadar, Sri Muktsar Sahib has yet not registered the FIR, rather the victim is being threatened and pressurized to withdraw the complaint/ application at the behest of SSP Sri Muktsar Sahib .

The highhandedness of the SSP, Muktsar Sahib and other Police Officials is writ large as they are not only adamant for not getting the FIR registered against the erring police officials, but are rather threatening the lawyer and his family.

Upholding the safety and security of the lawyers is essential, so that they are able to carry out their professional duties without fear of their safety.

It is thus, requested to your goodself to immediately look into the issue as it does not only involve the life and liberty of an individual but also attacks the Justice delivery system.

It is demanded that SSP, Sri Muktsar Sahib be suspended for shielding the erring police officials and for not registering the FIR despite the specific order of the Ld. CJM, Shri Muktsar Sahib.

It is, further requested that FIR under relevant sections of IPC be immediately registered against the erring police officials and the investigation of the same be transferred out of the Sri Muktsar Sahib district to ensure justice is prevailed.

  
G.B.S. DHILLON  
President

President  
Pb. & Haryana High Court Bar Association,  
Chandigarh



Punjab & Haryana High Court  
Bar Association, Chandigarh

  
JASMEET SINGH BHATIA  
Honorary Secretary

Hony. Secretary  
Pb. & Haryana High Court Bar Association,  
Chandigarh

Tel. : +91 172 2740899, Email : barchandigarh@gmail.com  
Web : punjabharyanahighcourtbar.in